

HIGH COURT OF DELHI : NEW DELHI

NOTIFICATION

No. 104/Rules/DHC

Dated :03.11.2023

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the Government of India, Ministry of Home Affairs Notification No.F27/40/50-NGS dated the 28th October, 1953 and all other powers enabling him in this behalf, the High Court of Delhi, with the prior approval of the Central Government and the concurrence of Hon'ble Lt. Governor of National Capital Territory of Delhi, hereby makes the following amendment in "Delhi District Courts Establishment (Appointment & Conditions of Service) Rules, 2012" :-

1. The following shall be substituted for the existing Sr. No. 22 of Schedule-B :-

Srl. No.	Name of the Post	Method of Recruitment	Qualification etc.	Appointing Authority
(1)	(2)	(3)	(4)	(5)
22.	Naib Nazir PB-II- 9300- 34800+ 4200/-	By promotion from amongst Bailiffs /Process servers on the basis of seniority-cum-merit	Graduate with minimum service of five years as Bailiff in the establishment of the District & Sessions Judge, Delhi. OR Graduate with minimum service of eight years as Process Server in the establishment of the District & Sessions Judge, Delhi. OR Matriculation pass with minimum service of eight years as Bailiff in the establishment of the District & Sessions Judge, Delhi. OR Matriculation pass with minimum service of ten years as Process Server in the establishment of the District & Sessions Judge, Delhi. Non-graduate candidates will also have to qualify a proficiency/evaluation test.	District Judge

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By order of this Court

Sd/-
(KANWALJEET ARORA)
REGISTRAR GENERAL

Amendment stands published in Delhi Gazette Extraordinary, Part II, Section I, No. 29 (NCTD No. 284) dated 03.11.2023